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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No. 102 (RE-2010)/2009-14
New Delhi, Dated 5th March, 2012

Subject:- Prohibition on export of cotton(Tariff Codes 5201 and 5203).

S.O. (E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 2.1 of the Foreign Trade Policy, 2009-14, the Central Government hereby makes the following amendments with immediate effect in respect of Sl. No. 161 A {ITC(HS) Classification} in the Notification No. 74(RE-2010)/2009-14 dated 12.09.2011 :-

2. The entries against Sl. No. 161 A in Chapter 52 of ITC(HS) Classification} are substituted as follows:-

Chapter 52

S. No.	Item Tariff Code	Unit	Item Description	Export Policy	Nature of Restriction
161 A	5201		Cotton, not carded nor combed	Prohibited	Not permitted to be exported.
	5203		Cotton, carded or combed	Prohibited	Not permitted to be exported.

3. Transitional arrangements under para 1.5 of Foreign Trade Policy, 2009-14 will not be applicable. Further, export against registration certificates already issued will also not be allowed.

4. Effect of this notification:

- (i) Export of cotton [ITC(HS) Codes 5201 & 5203] has been prohibited till further orders.
- (ii) Transitional arrangements will not be applicable for the export of cotton.
- (iii) Export against registration certificates already issued will also not be allowed.

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